

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**RAJYA SABHA  
UNSTARRED QUESTION NO.164  
TO BE ANSWERED ON 20<sup>th</sup> July, 2021**

**PROPOSAL FOR CONSTITUTION OF AYURVEDIC COUNCIL OF INDIA**

**164 SMT. AMBIKA SONI:**

Will the Minister of AYUSH be pleased to state:

- (a) whether Government proposes to constitute Ayurvedic Council of India on the lines of Medical Council of India;
- (b) if so, the details thereof and, if not, the reasons therefor; and
- (c) the corrective steps taken by Government in this regard?

**ANSWER  
THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI MAHENDRABHAI MUNJAPARA)**

(a) to (c): Yes, the Central Council of Indian Medicine(CCIM) was constituted under the provision of Indian Medicine Central Council (IMCC) Act, 1970 similar to Medical Council of India. Further, the National Commission for Indian System of Medicine (NCISM) has been constituted with the main function to regulate the education and practice of Indian System of Medicine (Ayurveda, Unani, Siddha and Sowa-Rigpa Systems of Medicine) under the provisions of the NCISM Act, 2020. In pursuance of the provisions of NCISM Act,2020, the IMCC Act, 1970 has been superseded and the CCIM established thereunder was dissolved with effect from 11<sup>th</sup> June, 2021.